

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.235 - IA/10(AHM)2023  
in  
**CP(IB) 185 of 2018**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Indian Overseas Bank  
V/s  
AMW AutoComponent Ltd

.....Applicant

.....Respondent

**Order delivered on: 15/05/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Ms. Riya Mourya , Adv. for Mr. Anal Shah, Adv.  
For the Respondent : Ms. Shideepa Bhattacharyya, Adv. Ms. Neha Shivhare  
and Mr. Rohit Rahar- for R-1,  
Mr. Rahul Sharda, Adv. a.w Mr. Dhruvad Vaghani,  
Mr. Ajiz M K, Adv. & Mr. Rishabh Sethi, Adv. for R-2

**ORDER**

**IA/10(AHM)2023**

Ld. Counsel for the applicant seeks adjournment.

List for further consideration on 24.07.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**